

BAIL APPLICATION No.:1174/2020

State v. Tale Singh & Kusum
FIR No. not Known
PS: not Known
U/s:Not Known.

14.09.2020

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Ajay Kumar Chadha, Ld. Counsel for applicant.

There is some technical problem in arguments through VC.

At request, put up for physical hearing on 19.09.2020.

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Date: 2020.09.14 14:31:22
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

BAIL APPLICATION No.:1175/2020

State v. Shamim
FIR No. :Not known
PS: Kamla Market
U/s: Not Known

14.09.2020

This is an application for anticipatory bail.

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Sohail Ahmad, Ld. Counsel for applicant through VC.
Mr. Kulbhushan Mehta and Sh. Aditya Mehta, Ld. Counsels for complainant
alongwith complainant in person through VC.

A short reply filed by concerned IO of CAW Cell. Copy supplied.

Arguments in detail heard.

Put up for further reply/clarifications regarding nature of complaint made by
the present complainant in Women Cell. **Issue notice to IO accordingly. Further, IO to
appear through VC on next date of hearing.**

Put up for 16.09.2020.

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Date: 2020.09.14 14:31:51
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

BAIL APPLICATION

State v. Saurabh @ Deepak @ Hemant
FIR No. : 170/2020
PS: Nabi Karim
U/s: 392,397,34 IPC.

14.09.2020

This is an application for anticipatory bail.

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Ms. Kusum Gupta, Ld. Counsel for applicant.

Reply filed.

Arguments in detail heard.

Put up for orders/clarifications, if any, on 21.09.2020.

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Date: 2020.09.14 14:32:09
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1122/2020
State Vs. Shiv Kumar s/o Jagdish
FIR No.:200/2020
PS Pahar Ganj
U/s: 308, 34 IPC

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Naveen Kumar Gaur, learned counsel for applicant through VC.
Mr. Manoj Sharma, learned counsel for complainant alongwith complainant through VC.

Part arguments heard at length.

At request, put up for further arguments / filing of documents / cctv footage by both the sides.

Put up for further arguments, appropriate orders for **18/09/2020**. Further, IO to appear through VC on the next date of hearing.

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Date: 2020.09.14 14:33:18
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1119/2020 and 1133/2020
State Vs.Ravinder Singh @ Chiku
FIR No.:201/2020
U/s: 376 IPC
PS Pahar Ganj

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. R.B. Singh on behalf of applicant / accused Ravinder Singh through VC.
Further, Mr. Atul Kumar Sharma, learned counsel is also present today through VC.
Complainant / victim is present through VC with counsel Mr. R.B. Singh.

Mr. R.B. Singh, learned counsel has filed an application for bail dated 29.08.2020.

In this case, both such advocates have filed additional vakalatnamas signed by accused and vakalatnama of Mr. R.B. Singh is dated 11/09/2020 and that of Mr. Atul Kumar Sharma is dated 12/09/2020.

It is stated by both the sides that such accused has authorized them to represent in the present case.

Further complainant / victim is also present through VC.

Part arguments in detail heard.

Put up for further proceedings for **17/09/2020**. Further, IO / SHO concerned be called for the next date of hearing through VC at the time of further arguments. Further, issue notice to accused through Jail Superintendent concerned for the next date of hearing through VC at the time of **further arguments on the present two separate bail applications**.

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Date: 2020.09.14 14:33:42
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1131/2020
State Vs. Rohit Yadav
FIR No.:0195/2020
PS Kashmere Gate
U/s: 147, 148, 307, 427, 506, 440, 452 IPC
& 25, 27, 54, 59 Arms Act

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Vipin Kumar, learned counsel for applicant through VC.

This is an application seeking anticipatory bail moved by applicant Rohit through counsel.

Reply filed by the IO. Copy supplied through VC.

Part arguments heard.

Put up for further arguments for **17/09/2020**. Further, issue notice to IO to come through VC alongwith CCTV footage, if any, collected during the investigation relating to the incident in question for the next date of hearing.

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Date: 2020.09.14 14:33:56
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1173/2020
State Vs. Sunny @ Ajay s/o Pooran Chand
FIR No.:263/2020
PS Kotwali
U/s: 379, 411, 34 IPC

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. C.B. Garg, learned counsel for applicant / accused Sunny through VC.

It is stated that now the chargesheet has already been filed.

Part arguments heard in detail.

At request, put up for further arguments for **19/09/2020**. Further, Trial Court Record / chargesheet be summoned for the next date of hearing. Ahlmad is directed to do the needful accordingly.

Learned counsel for the accused is at liberty to address further arguments through physical hearing or through VC as per his choice.

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Date: 2020.09.14 14:34:11
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1138
State Vs. Manav S/o Pawan
FIR No.:153/2020
PS:Sadar Bazar Delhi
U/s: 408, 411, 34 IPC

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. B.L. Madhukar, learned counsel for applicant through VC.

Today the application was fixed for order / clarification. However, due to some technical problem, order could not be dictated.

Put up for orders for **15/09/2020**.

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Date: 2020.09.14 14:34:29
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application No.:1159/2020
State Vs. Noman s/o Safiquddin
FIR No.:0288/2020
PS Chandni Mahal
U/s: 308, 323, 34 IPC

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Learned counsel for applicant through VC.

Today the application was fixed for order. However, due to some technical problem, order could not be dictated.

Put up for orders for **15/09/2020**.

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Date: 2020.09.14 14:34:44
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Interim Bail Application

State Vs. Sunil @ Ajay & others
(Application of Sunil @ Ajay)
FIR No.: 107/2020
PS:Nabi Karim
U/s: 394, 397, 34 IPC

14.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. P.K. Garg, learned counsel for accused through VC.

Today the application was fixed for order. However, due to some technical problem, order could not be dictated.

Put up for orders for **15/09/2020**.

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Date: 2020.09.14 14:35:20 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Interim Bail Application

State Vs. Kishan & others
(Application of Arjun s/o Shyam Bihari)
FIR No.:205/2018
PS:Lahori Gate
U/s: 307 IPC

14.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. S.N. Shukla, learned LAC for applicant through VC.

This is an application seeking grant of interim bail filed by the applicant /
accused.

Further, reply not filed by the IO regarding previous involvement, if any, of
such accused.

Issue fresh notice to IO through ACP concerned to file such report positively
on or before the next date of hearing.

Put up for filing of reply, arguments and appropriate order for **18/09/2020**.

NAVEEN KUMAR KASHYAP
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application

State Vs Babloo & others
(Application of Dinesh @ Dhanna)
FIR No.:251/2019
PS: Sarai Rohilla
U/s: 341, 307, 34 IPC & 25, 54, 59 Arms Act

14.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

At request of learned counsel for accused as intimated to the staff, put up for arguments in terms of previous order for **18/09/2020**.

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Date: 2020.09.14 14:35:57
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Bail Application

State Vs Vinod @ Dada & others
(Application of Deepak @ Gadad)
FIR No.:39/2019
PS:Lahori Gate
U/s:120B IPC

14.09.2020

This court is also discharging Bail Roster duty till further orders.

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Harsh Hardy, learned counsel for applicant / accused through VC.

This is 3rd regular bail application dated 04/09/2020 filed on behalf of accused Deepak through counsel.

Reply filed by the IO.

Arguments heard.

Put up for orders, clarification, if any, with case file for **19/09/2020**.

NAVEEN KUMAR KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

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Date: 2020.09.14 14:36:14
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CA No.: 437/2019
Nikhil Kapoor & Ors. Vs Shubhi Gupta

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex. In the present case, last regular date of hearing were 15/04/2020, 16/05/2020 & 14/07/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

14.09.2020

This court is also discharging bail Roster duty till further orders.

Present: Mr. S.S. Sobti, learned counsel for appellant through VC.
Ms. Komal Vashish and Ms. Aditi, learned counsel for respondent through VC.

It is submitted by both the sides that they do not want to address further arguments.

As such, put up for orders / clarification, if any, for **19/09/2020 at 3:30 PM.**

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Date: 2020.09.14 14:36:51
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

ST No.: 284/2019
State Vs Golu Singh Chauhan @ Sanjeev Singh
FIR No. 606/2019
PS Kotwali, Distt. Unnao, UP
U/s: 498A/304B IPC, 3/4 DP Act

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

14.09.2020

This case has been received by assignment by order dated 14/09/2020 of Learned District & Sessions Judge(HQs), THC Delhi. The same be checked and registered separately.

This court is also discharging bail Roster duty till further orders.

Present: Lds. APP for State.

None for accused through VC ,or otherwise as reported by staff who is present in the court today.

Put up for consideration / further appropriate order for **19/09/2020**. Learned counsel for the accused is at liberty to appear physically or through VC as per his choice.

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Date: 2020.09.14 16:28:17
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 68/2020
FIR No:70/19
PS: Sarai Rohilla
State v. Ankit & Ors.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for appearance/ purpose fixed for 14.12.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Court complaint No.: 01/2016
court Complaint v. Virender Yadav

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: None.

No adverse order is being passed.

Put up for appearance/ purpose fixed for 14.12.2020.

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Date: 2020.09.14 14:38:01
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC:735/2019
FIR No:39/19
PS: Lahori Gate
State v. Vinod @ Dada

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Harsh Hardy, Ld. Counsel for all the accused.
Accused Vinod @ Dada is stated to be regular bail.
Rest of the accused are in JC.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for arguments on charge/discharge in terms of previous order for
14.12.2020.

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Date: 2020.09.14 14:38:17 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 23/2020
FIR No:236/19
PS: Subzi Mandi
State v. Rakesh & Ors.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 30.03.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. S.N. Shukla, LAC for accused Umesh and Chhattarpal, who are stated to be on regular bail.
None for accused Rakesh.

It is stated that some new counsel is engaged for such accused Rakesh.

Put up for arguments in terms of previous order for 15.12.2020.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

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Date: 2020.09.14 14:38:30
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 28137/2016
FIR No: 130/2014
PS: Jama Masjid
State v. Shakeela etc.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 14.12.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 29007/2016
FIR No: 284/2016
PS: Prashad Nagar
State v. Hari Om

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 14.12.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

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Date: 2020.09.14 14:39:00
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SC: 28405/2016
FIR No: 1288/2015
PS: Sarai Rohilla
State v. Sawlin & Ors.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. J.S. Mishra, LAC for accused Nirala, who is stated to be on bail.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 14.12.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

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Date: 2020.09.14 14:39:20
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SC: 67/2018
FIR No: 127/2017
PS: Hauz Qazi
State v. Narender Kumar & Ors.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Sh. Rashid Hasmi, Ld. Counsel for accused Babli and Ashok.

No adverse order is being passed against other accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 15.12.2020.

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Date: 2020.09.14 14:39:37
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(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 511/2018
FIR No: 113/2018
PS: Pahar Ganj
State v. Ritesh @ Kapil

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 15.12.2020.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:39:54
+05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

SC: 27451/2016
FIR No: 139/2011
PS: I.P. Estate
State v. Anadil Hassan & Ors.

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 23.03.2020,15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
Accused Firoz Alam in person through VC. He is stated to be on regular bail.

No adverse order is being passed against other accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/ PE for 17.11.2020.

NAVEEN KUMAR KASHYAP
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:40:11
+05'30'

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020, 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: None for Appellant.
 Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

No adverse order is being passed.

Put up for purpose fixed for 15.12.2020.

NAVEEN KUMAR Digitally signed by NAVEEN
KASHYAP KUMAR KASHYAP
 Date: 2020.09.14 14:40:28
 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020, 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Appellant in person with counsel Sh. Amit Bhatnagar and Ms. Garima Malik through VC.
Mr. Arpit Batra, Ld. Counsel for respondent/ITO.

It is submitted that written submissions are already submitted by the respondent.

At request, put up for further arguments on 29.09.2020 at 12 Noon. Both sides are at liberty to address arguments physically or through VC on the next date of hearing.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:40:45
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Crl. Revision.: 885/2018
Inderjeet Singh v. State

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

Undersigned is also discharging work of Bail Roster duty.

Present: None for Revisionist.
 Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

Put up for arguments in terms of previous order for 16.12.2020.

NAVEEN KUMAR Digitally signed by NAVEEN
KASHYAP KUMAR KASHYAP
 Date: 2020.09.14 14:41:03
 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Puneet Maheshwari, Ld. Counsel for Appellant.
Mr. Pawan Kumar, learned Addl.PP for State/respondent through VC.

No adverse order is being passed.

Put up for purpose fixed for 16.12.2020.

NAVEEN KUMAR
KASHYAP

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KUMAR KASHYAP
Date: 2020.09.14 14:41:22
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Crl. Revision.: 369/2019
Buffalo Networks P. Ltd. v. State of NCT

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 15.04.2020,16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Rajiv Sharan, Ld. Counsel for Revisionist.
None for respondent/ROC.

Put up for arguments in terms of previous order through VC or otherwise for 04.11.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:41:43
+05'30'

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Ms. Neha Gupta, Ld. Counsel for Revisionist.
Sh. Arpit Batra, ld. Counsel for respondent/ITO.

It is stated that certain written submissions already filed. Further, they wish to address further arguments.

At request, put up for arguments on 29.09.2020 at 12.30 PM.

Parties are at liberty to address arguments through physical or through VC on next date of hearing.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:42:05
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Ms. Neha Gupta, Ld. Counsel for Revisionist.
Sh. Arpit Batra, ld. Counsel for respondent/ITO.

It is stated that certain written submissions already filed. Further, they wish to address further arguments.

At request, put up for arguments on 29.09.2020 at 12.30 PM.

Parties are at liberty to address arguments through physical or through VC on next date of hearing.

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:42:26
+05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Ms. Neha Gupta, Ld. Counsel for Revisionist.
Sh. Arpit Batra, ld. Counsel for respondent/ITO.

It is stated that certain written submissions already filed. Further, they wish to address further arguments.

At request, put up for arguments on 29.09.2020 at 12.30 PM.

Parties are at liberty to address arguments through physical or through VC on next date of hearing.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:42:48
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Crl. Revision.:431/2019
Sahara India Commercial Corporation Ltd. v. ITO

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Ms. Neha Gupta, Ld. Counsel for Revisionist.
Sh. Arpit Batra, ld. Counsel for respondent/ITO.

It is stated that certain written submissions already filed. Further, they wish to address further arguments.

At request, put up for arguments on 29.09.2020 at 12.30 PM.

Parties are at liberty to address arguments through physical or through VC on next date of hearing.

NAVEEN KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:43:11
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Crl. Revision.:446/2019
Sahara India Commercial Corporation Ltd. v. ITO

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 16.05.2020 and 14.07.2020.

On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Ms. Neha Gupta, Ld. Counsel for Revisionist.
Sh. Arpit Batra, ld. Counsel for respondent/ITO.

It is stated that certain written submissions already filed. Further, they wish to address further arguments.

At request, put up for arguments on 29.09.2020 at 12.30 PM.

Parties are at liberty to address arguments through physical or through VC on next date of hearing.

NAVEEN KUMAR KASHYAP
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NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:43:32
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

14.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

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On 14.07.2020, matter was adjourned for 14.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

Undersigned is also discharging work of Bail Roster duty.

Present: Sh. Ajay Kumar Bansal, Ld. Counsel for Appellant.

It is stated that some compromise talks are going on .

As such, put up for purpose fixed/appropriate orders for 17.12.2020.

NAVEEN KUMAR KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020

Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:43:54 +05'30'

Bail Application No.:1163/2020
State Vs. Nitish @ Nonu
FIR No.:21/2020
PS Sadar Bazar
U/s: 323, 451, 304, 34 IPC

14.09.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Firoz Khan, learned counsel for applicant through VC.

Arguments heard in detail.

Put up for appropriate orders / clarification for **16/09/2020**.

NAVEEN KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.14 14:51:05
+05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/14.09.2020